

- (3) Relaxation of age to the extent of service rendered in the armed Forces plus a grace period upto three years, if necessary, has also been permitted except in the case of appointments filled by the Union Public Service Commission through competitive tests.
- (4) Ex-servicemen (as well as civilian employees of Defence Services) are given preference over all other categories of applicants in appointment to vacancies notified by Defence Establishments to Employment Exchanges.
- (5) Ex-servicemen can enroll at any Employment Exchange irrespective of where they normally reside.
- (6) Registration of servicemen at Employment Exchanges can be done 6 months before their discharge/release.
- (7) Army Special Certificate has been recognised as equivalent to Matriculation Certificate Army Education Certificates of 1st, 2nd and 3rd Classes have been recognised as equivalent to 8th, 6th and 4th standards in schools by a majority of the State Governments.

Advocates Act, 1961

2600. Shri Hem Raj: Will the Minister of Law be pleased to state:

(a) the number of advocates and pleaders of various categories who were enrolled before the commencement of the Advocates Act, 1961 State-wise; and

(b) the number of pleaders who have enrolled themselves as advocates upto December, 1961? -

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): (a) and (b). The information is not available with the Government of India and will have to be collected from the High Courts, State

Bar Councils etc. As soon as it is available, it will be laid on the Table of the House.

Pay Scales of Primary School Teachers

2601. Shri S. B. Patil: Will the Minister of Education be pleased to state:

(a) whether there is any suggestion from the public or by an association of teachers to increase the pay scales of the primary school teachers in the country; and

(b) what are the pay scales of primary school teachers in the country (State-wise).

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library, See No. LT-176/62].

Contract for Military Boot-Ankles

2602. { Shri Brij Raj Singh:
Shri A. P. Singh:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the contract for the supply of boot-ankles for the military forces has been changed over from the Bata Shoe Co. to some other firms; and

(b) if so, the name of the firm holding the contract?

The Minister of State in the Ministry of Defence (Shri Raghuramiah): (a) and (b) No. Sir, M/s. Bata Shoe Co. have never supplied Boots Ankle for the use of the Defence Services. The question of changing over from this firm to some other firm, therefore, does not arise.